IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 409
IA/935/ND/2024IA/79/ND/2024IB/635/ND/2023

IN THE MATTER OF:

Gupshup Technology India Private Limited ... Applicant

Versus

Dhani Healthcare Limited ... Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.05.2024

CORAM:
MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Kinjal Goyal, Adv.
For the Respondent : Mr. P. Nagesh, Mr. Akshay Sharma
Mr. Ankit Banati, Ms. Tarini Khurana, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant is present through video-conferencing. Learned Senior Counsel on behalf of the respondent is present. Both the parties have submitted that settlement talks are going on and there is a possibility of amicably resolution of the matter and sought some time. In view of the statement made by both the parties, adjournment is granted. Let this matter be posted to 29.05.2024.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)

Mukesh